

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

ORIGINAL APPLICATION No. 190 OF 2021 (SZ)

IN THE MATTER OF:

S.Sakthivel
Salem

....

Applicant

Versus

Union of India,
rep. by its Secretary, MoEF,
New Delhi & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD

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Place: Hyderabad

Date: 07-01-2023.

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REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (RESPONDENT No.4) IN OA No. 190 OF 2021 FILED BEFORE THE HON'BLE NGT, CHENNAI BY S.SAKTHIVEL, ENVIRONMENTAL PROTECTION & ANTI-POLLUTION GROUP, R/O.SALEM.

It is to submit that an Original Application was filed before the Hon'ble NGT, Chennai by S.Sakthivel, Environmental Protection & Anti-Pollution Group, R/o. Salem alleging that the Medical Colleges have not obtained the Environmental Clearances and running the same against the Environmental Laws.

The TSPCB has submitted reports on the 21 Respondent Medical Institutions & attached Hospitals in O.A No.190 of 2021 to the NGT, Chennai and the latest report was submitted on 12.12.2022.

The matter reviewed by the Hon'ble NGT on 13.12.2022 and directions were issued to the Pollution Control Board file a further report on the following:

- i. The application of GO Ms No. 111 on few Health Care Facilities and Explanation for not renewing Consent to Operate of the 6th Respondent.
- ii. Details of the Bio-Medical Waste Facilities.
- iii. Environmental compensation.

In this regard, the following is submitted: -

- i. The application of GO Ms No. 111 on few Health Care Facilities and Explanation for not renewing Consent to Operate of the 6th Respondent.
 - The State Government issued GO Ms No. 111 MA, dated 08.03.1996, MA&UD Dept., prohibiting various developments within 10 Kms of Himayatsagar and Osmansagar Lake area (**Annexure-I**). The para no. 3 (i) (e) & (f) states as follows: -

"(e) To prohibit polluting industries within 10 kms radius (i.e. both on upstream and downstream side of the lakes) to prevent acidification of lakes due to air pollution.

(f) There shall be total prohibition of location of industries in the prohibited zone".
 - The Hon'ble Supreme Court in Civil Appeal No. 368-373 of 1999 has upheld the validity of GO Ms No. 111 in the judgment dated 01.12.2000 and also stated that "the State of Andhra Pradesh is therefore directed hereby to identify these industries located within 10 KM radius of these two lakes and to take action in consultation with the Andhra Pradesh Pollution Control Board to prevent pollution to the

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drinking water in these two reservoirs. The State and the Board shall not permit any polluting industries within the 10 Km radius”.

- After the said order of the Hon’ble Supreme Court of India, TSPCB is not permitting any new polluting industry including Health Care Facility in any of the 84 villages as notified in GO Ms No. 111. However, Consent Orders are renewed for industries / Health Care Facilities, which are established prior to the Hon’ble Supreme Court order dated 01.12.2000.
- The two Respondent Health Care facilities i.e., M/s. Bhaskar Medical College, Amdapur X road, Yenkapally, Moinabad, Rangareddy District and Dr. V.R.K. Women’s Medical College, Teaching Hospital & Research Centre Aziznagar, RR District are located within the 84 notified villages and established after the Hon’ble Supreme Court Order dt.01.12.2000.
- Both the Health Care Facilities have applied for Consent for Operation of the Board and the same was reviewed by the CFO Committee of the Board, comprising of Expert External Members. As these Health Care facilities are under service sector providing Health care services to the people living in the surrounding areas, the matter was addressed to the Government, Telangana State requesting orders whether to process CFO applications of the two teaching hospitals attached to the Medical Institutions. The clarification is awaited from the Government.
- As these two Health Care Facilities have already started functioning and thereby generating the bio-medical waste, considering the importance of proper collection, treatment and disposal, the TSPCB decided to process the bio-medical waste authorization of these two facilities, so that the bio-medical waste generated is managed through Common Bio-Medical Waste Facilities.
- The Bio-Medical Waste Authorization of M/s. Bhaskar Medical College & Bhaskar General Hospital, Amdapur X road, Yenkapally, Moinabad, Rangareddy District is valid upto 31.12.2023 and Dr. V.R.K. Women’s Medical College, Teaching Hospital & Research Centre Aziznagar, RR District is valid upto 30.09.2023.

ii. Details of the Bio-Medical Waste Facilities:

- The total number of Common Bio-medical Waste Treatment Facilities located in the State of Telangana are 11.

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- The total capacity of the Common Bio-medical Waste Treatment Facilities is Incinerator Capacity - 46,800 Kgs/day & Autoclave - 43,224 Ltrs/day.
- The average daily quantity of bio-medical waste collected, treated and disposed by the Common Bio-medical Waste Treatment Facilities is Incinerable waste - 15,825 Kgs/day and Autoclavable waste - 8,410 Kgs/day.

The details of bio-medical waste management by the 21 Respondent Health Care Facilities: -

S. No	Name & Address of Health Care Facility	Name & Address of the CBMWTFs	The Quantity of Bio-Medical Waste disposed during the period from Jan,2022 to Dec, 2022 (Kgs)
1	M/s. Apollo Institute of Medical Sciences and Research Jubilee Hills	M/s. GJ Multiclave (India) Pvt., Ltd., Rangareddy	104692.00
2	M/s. Deccan College of Medical Sciences, DMRL X Road, Santosh Nagar Main Road, Kanchan Bagh, Hyderabad		19975.00
3	M/s. Osmania Medical College & Hospital, Afzalgunj, Hyderabad.		58758.00
4	M/s. Mallareddy Medical College For Women, (Mallareddy Narayana Hospital), Suraram (V), Quthbullapur (M), Medchal-Malkajgiri District.		40529.00
5	M/s. Kamineni Academy of Medical Sciences and Research Centre, LB Nagar, Hyderabad.		39115.00
6	M/s. Bhaskar Medical College, Amdapur X road, Yenkapally, Moinabad, Rangareddy District	M/s. Maridi Bio Industries Private Limited, Medak District	26065.90
7	Dr. V.R.K. Women's Medical College, Teaching Hospital & Research Centre Aziznagar, RR District		15390.90
8	M/s. Mallareddy Institute of Medical Sciences, Sy.No 138, Main Road, Suraram (V), Quthbullapur (M), Medchal-Malkajgiri District.		12430.70

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S. No	Name & Address of Health Care Facility	Name & Address of the CBMWTFs	The Quantity of Bio-Medical Waste disposed during the period from Jan,2022 to Dec, 2022 (Kgs)
9	M/s. Shadan Institute of Medical Sciences, Chevella Road, Peeramcheru, Hyderabad		22768.30
10	M/s. Dr. Patnam Mahender Reddy Institute of Medical Sciences, Chevella (V&M), Rangareddy District		15880.00
11	M/s. Chalmeda Anand Rao Institute of Medical Sciences, Bommakal (V) & Mandal, Karimnagar	M/s. Venkataramana Incinerators, Karimnagar District	17461.00
12	M/s. Prathima Institute of Medical sciences, Nagunur, Karimnagar		18595.00
13	M/s. Gandhi Medical College and Hospital, Musheerabad, Hyderabad	M/s. Medicare Environmental Management Pvt., Ltd, Sy.No.619, Isnapur (V), Patancheru (M), Sangareddy	79528
14	Share Medical Care, C/o. Medi Citi Insitute of Medical Sciences Sy.No. 93, 98 & 99, Ghanpur (V), Medchal (M), Medchal-Malkajgiri District.	M/s. Roma Industries, Yadadri District.	6248.00
15	M/s. Kamineni Institute of Medical Sciences, Akkenepally vari Lingotam, Narketpalli, Nalgonda District		20325.00
16	M/s. MNR Medical College & Hospital, Fasalvadi (V), Sangareddy (M), Sangareddy District	M/s. Dharma & Co, Siddipet District	5015.00
17	M/s. Surabhi Institute of Medical Sciences & Multi Specialty Hospital, Sy. No: 302, 303, Mittapally (V), Siddipet (M), Siddipet District		445.00
18	M/s. Rajiv Gandhi Institute of Medical Sciences (RIMS), M/s. Rajiv Gandhi Institute of Medical Sciences (RIMS) Super Speciality Hospital. Adilabad	M/s. Sri Medicare Services, Nizamabad	8087.00

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S. No	Name & Address of Health Care Facility	Name & Address of the CBMWTFs	The Quantity of Bio-Medical Waste disposed during the period from Jan,2022 to Dec, 2022 (Kgs)
19	M/s. SVS Medical college & Hospital, Yenugonda, Mahaboob nagar	M/s. Svethansh & Company, Wanaparthy district.	11486.80
20	M/s. Kakatiya Medical College super Speciality Hospital, Rangampeta Street, Nizampura, Warangal District	M/s. Kakatiya Mediclean Services, Warangal District.	3409.76
21	M/s. Mamatha Medical College, 4-2-161, Police housing colony, Netaji Nagar, Rotary Nagar, Khammam	M/s. AWM Consulting Ltd., Khammam District.	10556.40

iii. **Environmental Compensation wherever applicable:**

Two HCFs namely M/s. Bhaskar Medical College & Bhaskar General Hospital & M/s. Dr. V.R.K. Women's Medical College, Teaching Hospital & Research Centre are existing within the notified 84 villages under G.O.Ms.111 dt.08.03.1996. M/s. Dr. V.R.K. Women's Medical College, Teaching Hospital & Research Centre was issued with Authorization under BMW Rules vide order dt.23.08.2019 with a validity upto 30.09.2023. M/s. Bhaskar Medical College & Bhaskar General Hospital applied for Authorization and the same was issued vide order dt.05.01.2023 with a validity upto 31.12.2023. However, TSPCB decided to impose Environmental Compensation to M/s. Bhaskar Medical College & Bhaskar General Hospital, Amdapur X road, Yenkapally, Moinabad, Rangareddy District for the period of 143 days for not obtaining authorization under BMW Rules. Environmental Compensation has been calculated as per the CPCB Guidelines duly following the methodology:

Environmental Compensation : HCF = HR X T X S X R X N

HR = Health Risk,

T = Type of HCF,

S = Size of HCF,

R = Rupees 250/-,

N = Number of days

EC shall be minimum Rs. 1200/- per day

- Environmental Compensation Per day = $10 \times 1 \times 1.5 \times 250 \times 1$
day = **Rs. 3,750/-**
- Total No. of violation 143 days

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➤ Environmental Compensation = $143 \times 3,750/-$ = **Rs. 5,36,250/-**

A show cause notice dt.06.01.2023 has been issued to M/s. Bhaskar Medical College & Bhaskar General Hospital, Rangareddy District directing to pay the Environmental Compensation of Rs.5,36,250/-. **(Annexure -II)**.

The TSPCB will regularly monitor the Health Care Facilities to ensure their compliance to the norms and the directions issued by the Board.

PLACE :- HYDERABAD
DATE :- 07-01-2023

Sd/-
MEMBER SECRETARY

// T.C.F.B.O //



ENVIRONMENTAL ENGINEER



GOVERNMENT OF ANDHRA PRADESH

ABSTRACT

H.M.W.S. & S.B – Protection of catchment Areas of Himayatsagar and Osmansagar Lakes – Recommendations of the Committee Constituted by the H.M.W.S. & S.B – Amendment to G.O.Ms.No.192, M.A., Dt.31.3.1994 – Orders – Issued.

MUNICIPAL ADMINISTRATION AND URBAN DEVELOPMENT (II) DEPARTMENT

G.O.Ms.No.111, M.A.

Dated the 8th March, 1996.

Read the following:-

1. G.O.Ms.No.192, M.A, dated 31.3.1994.
2. From the Vice Chairman, HUDA, letter No.3811/P8/94, dated 6.6.94.
3. From the Director, Town and Country Planning, Hyderabad letter Roc.No.11914/94/P1, dated 9.8.94.
4. From Managing Director, H.M.W.S. & S. Board, letter No.1220/CE/T1-S1/92/2030; dated 3.1.95 and 21.4.95.
5. Govt. D.O. Lr.No.31222/11/95-1, M.A, Dt. 25.10.95 and 4.11.1995
6. From the Managing Director, H.M.W.S & .Board, Hyderabad, D.O.Lr.No.MDP/HMWS&SB/ 95-1637, dated 26.12.1995.

ORDER:

1. In the G.O., 1st read above, orders were issued prohibiting various developments within 10 km radius of Himayatsagar and Osmansagar lake areas which are main sources of drinking water supply as per the recommendation of the Expert Committee constituted by Hyderabad Metropolitan Water Supply and Sewerage Board to suggest ways and means to monitor the quality of water in these reservoirs.
2. In the D.O. Letter 6th read above, the Managing Director, Hyderabad Metropolitan Water Supply and Sewerage Board has furnished second interim report of the committee prepared after detailed discussions and field visit to Osmansagar pipelines, making certain recommendations for the protection of the lakes.
3. Government after careful examination of the recommendations of the Committee, have decided to issue the following orders in modification of the earlier orders issued in G.O.Ms.No.192, M.A., dated 31.3.1994.

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- (i) To prohibit polluting industries, major hotels, residential colonies or other establishments that generate pollution, in the catchment of the lakes upto 10 kms from full tank level of the lakes as per list in Annexure -I.

However, residential developments in residential use zone may be permitted. The following measures shall be taken to protect water flowing into the lakes.

- (a) 60% of the total area shall be kept as open space and roads in all layouts in the villages of catchment area.
- (b) The land use of about 90% of the area is classified as recreational and conservation use in the Master Plan. The Hyderabad Urban Development Authority should take action for the classification of this 90% of the area as agriculture which is inclusive of horticulture and floriculture.
- (c) To restrict the F.S.I to 1:0.5 in the catchment area. This measure will ensure that 90% of the area remains under agriculture as is the practice now and ensure protection of the lakes.
- (d) To monitor periodically the level of difference pesticides, fertilizer residues carried into the lakes. The Hyderabad Metropolitan Water Supply and Sewerage Board shall conduct such studies through J.N.T.U/ Central University or any other reputed agency at regular intervals and review the results once in 6 months.
- (e) To prohibit polluting industries within 10 kms radius (i.e. both on upstream and down stream side of the lakes) to prevent acidification of lakes due to air pollution.
- (f) There shall be total prohibition of location of industries in the prohibited zone.
- (g) Andhra Pradesh Pollution Control Board shall make further study of the existing industries in the upstream and down stream of the lakes and take action under their Act.
- (ii) For the protection of raw water channel from Osmansagar to Asifnagar no layout or building permission should be granted by Municipal Corporation of Hyderabad / Hyderabad Urban Development Authority / Director of Town and Country Planning up to a maximum of 100 ft from the conduit site boundary. While approving the layouts along the conduit, a minimum of 9 mtrs wide road plus green belt to a maximum width of 100ft should be insisted to act as buffer on either side of conduit and the green belt shall be accounted as part of mandatory open space to be left the layout. Drainage pipe lines must be laid parallel to the conduit and no sewerage/sullage water discharged shall be allowed from the layouts towards the conduit.
- (iii) Orders issued in G.O.Ms.No.50, M.A., dated 18.1.1989 shall be effectively implemented by concerned Departments i.e., (1) Zilla Parishad Ranga Reddy, Mahabubnagar and Medak districts. (2) Panchayat Raj Department (3) Irrigation Department (4) Social Welfare Department are directed not to takeup any building works / check dams / lift irrigation works / storage reservoirs across vagus flowing in the catchment areas.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

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C. ARJUN RAO
Principal Secretary to Government

To
The Managing Director, Hyderabad Metro Water Supply & Sewerage Board, Hyderabad.
The A.P. Pollution Control Board, Hyderabad.
The Vice-Chairman, Hyderabad Urban Development Authority, Hyderabad.
The Director of Town and Country Planning, Hyderabad.
The Panchayat Raj and Rural Development Dept.
The Industries and Commerce Department
The Energy, Science and Technology Department
The Collector, Mahabubnagar / Rangareddy / Medak / Hyderabad district.

Copy to:
Secretary to C. M.
P.S. to M (MA) / C.S.
A/W Section, MA & UD Department.

// forwarded by order//

Sd/-
SECTION OFFICER

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ANNEXURE -I

VILLAGES FALLING WITHIN 10 KMs CATCHMENT AREA OF
OSMANSAGAR AND HIMAYATSAGAR.

Sl.No.	Name of the Village	Sl .in the Mandal	Name of the Mandal
(1)	(2)	(3)	(4)
1.	Aziznagar	8	Moinabad
2.	Yenkatpally	9	"
3.	Mumtazguda	10	"
4.	Sajjanpalli	13	"
5.	Surgangal	19	"
6.	Naebnagar	20	"
7.	Bangallaguda	2	"
8.	Nagireddiguda	22	"
9.	Bakaramjagir	23	"
10.	Andapur	24	"
11.	Dargatdrula	25	"
12.	Venkatpuram	26	"
13.	Malkaram	3	Shamshabad
14.	Kolbawatidoddi	4	"
15.	Sultanpalli	5	"
16.	Yacharam	6	"
17.	Rayangudda	7	"
18.	Chowdariguda	10	"
19.	Markhudda	11	"
20.	Amapelli	12	"
21.	Harrigudda	13	"
22.	Kotwalguda	14	"
23.	Shamshabad	20	"
24.	Kishanguda	21	"
25.	Ottapalli	22	"
26.	Tondapalli	23	"
27.	Devatabowli	24	"
28.	Talkatta	14/2	"
29.	Etbarpalli	15	"
30.	Makanpally	16	"
31.	Kattireddypally	17	"
32.	Yenkamadi	18	"
33.	Ramangipur	1	"
34.	Kevatriguda	2	"
35.	Mangipur	8	"
36.	Jukal	9	"
37.	Gandigudda	24	"
38.	Peddashapur	26	"
39.	Madanpally	27	"
40.	Palmakula	28	"

Sl.No. (1)	Name of the Village (2)	Sl. in the Mandal (3)	Name of the Mandal (4)
41.	Gangiraiguda	31	Shamshabad
42.	Cherlaguda	32	"
43.	Hameedullanagar	33	"
44.	Osettiguda	34	"
45.	Gowlapallykand	35	"
46.	Rashidguda	36	"
47.	Syedguda	37	"
48.	Gollapallekalan	38	"
49.	Bahadurguda	39	"
50.	Golkondakhur	40	"
51.	Shakerpur	41	"
52.	Sangiguda	42	"
53.	Golkondakalan	43	"
54.	Sollipet	8	Shabad
55.	Maddur	9	"
56.	Gudur	5	Kothur
57.	Himayat Nagar	7	Moinabad
58.	Chikkoor	6	"
59.	Chanda Nagar	5	"
60.	Medipally	1	"
61.	Chinna Mangalaram	2	"
62.	Mothukupally	3	"
63.	Reddypally	4	"
64.	Pedda Mangalaram	11	"
65.	Khanpur	2	Rajendranagar
66.	Gunugurthy	3	"
67.	Vatti Nagulapally	1	"
68.	Janwada	9	Shankerpally
69.	Dhatampally	8	Shamshabad
70.	Maharajpet	10	"
71.	Gopularam	11	"
72.	Poddatur	12	"
73.	Chinna Shapur	12	"
74.	Tol Matta	14	"
75.	Yenkapally	12	Chevella
76.	Yerlapally	13	"
77.	Kanmeta	14	"
78.	Gollapally	15	"
79.	Raviapally	16	"
80.	Mudimyal	17	"
81.	Mumera	18	Rajendranagar
82.	Malakpur	34	"
83.	Tankutur	13	Shankarpally
84.	Bulkapur	5	"

SECTION OFFICER



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402463
Email: jcee-zhyd-tspcb@telangana.gov.in

BY REGD. POST WITH ACK. DUE

Notice No.15-RR-1/TSPCB/ZO-HYD/TF/2023- 1778

Date: 06.01.2023

SHOW CAUSE CUM HEARING NOTICE

Sub: TSPCB – ZO, HYD – Hon'ble NGT O.A. No. 190 of 2021 - M/s. Bhaskar Medical College & Bhaskar General Hospital (Joginpally B.R Educational Society), Yenkapally(V), Moinabad(M), Rangareddy District - Levying of Environmental Compensation - SHOW CAUSE CUM HEARING NOTICE - Reg.

- Ref:
1. Hon'ble NGT OA. No. 190 of 2021 filed by Sri S. Sakthivel, Environmental Protection & Anti Pollution group, R/o. Salem Vs MoEF & CC and others.
 2. BMW Authorization application submitted by the HCF through TSOCMMS vide Application No.3570099 on 02.02.2022.
 3. Inspection of the HCF by the PCB Officials on 23.12.2022
 4. EE, RO, RRD report dated 24.12.2022 submitted to Board Office.
 5. BMW Technical committee meeting held at B.O. on 29.12.2022
 6. Mail received from the Board Office on 05.01.2023.
 7. Regional Office report dated 05.01.2023.

WHEREAS, you are operating a Health Care Facility in the name of M/s. Bhaskar Medical College & Bhaskar General Hospital (Joginpally B.R Educational Society) at Yenkapally (V), Moinabad (M), Rangareddy District with 820 Beds.

WHEREAS, an Original Application was filed before the Hon'ble NGT, Chennai on 27.08.2021 by Sri. S. Sakthivel, Environmental Protection & Anti Pollution group, R/o. Salem alleging that the Medical Colleges have not obtained the Environmental Clearances and running the same against the Environmental Laws.

WHEREAS, your Health Care Facility site is falls in 10 km radius of Hirnayathsagar and Osmansagar lakes and the Yenkapally village is listed in the 84 list of Villages in the G.O.Ms.No.111, dated 08.03.1996.

WHEREAS, your Health Care Facility, vide reference 2nd cited submitted application for BMW Authorization of the Board for 820 beds.

The Board Office, vide reference 5th cited, reviewed the BMW Authorization application of the HCF in the BMW Technical committee meeting held at Board office on 29.12.2022.

The Board Office, vide reference 6th cited, directed this Office, to levy of Environmental compensation for the violation days by M/s. Bhaskar Medical College & Bhaskar General Hospital (Joginpally B.R Educational Society), Yenkapally (V), Moinabad (M), Rangareddy District under bio Medical Waste Management Rules and its amendments.

The Regional Office, vide reference 7th cited, submitted report on number of violation days by your Health Care Facility under bio Medical Waste Management Rules and its amendments.

In view of the above, the details of **assessment of Environmental Compensation carried out as per the CPCB guidelines for imposition of Environmental Compensation against HCFs** are as follows:

No. of days of which violation took place are mentioned below:

Description	Date	No of violation days
Date of admission of the case in the NGT	27.08.2021	143 days
Date of applied for BMW Authorization	02.02.2022	

Environmental Compensation to be levied:

Environmental Compensation: $HCF = HR \times T \times S \times R \times N$

Where;

HR – Health Risk factor

T- Type of Healthcare Facility

S – Size of Health Care Facility

R – Environmental Compensation factor

N – Number of days of Violation

HR is taken as 10 duly considering the HCF has not applied for authorization.

T taken as 1.0 as the HCF is bedded HCF.

S taken as 1.5 as the HCF is having 820 beds.

R is taken as Rs. 250.

N is taken as 143 violation days.

Hence, the Environmental Compensation to be levied is $10 \times 1 \times 1.5 \times 250 \times 143 =$
Rs. 5,36,250/- (Rupees Five Lakhs Thirty Six Thousand Two hundred and Fifty Only).

In view of the above, you are hereby directed to showcause why Environmental Compensation shall not be levied as per the assessment carried out above under the provisions BMW Management Rules, 2016 & its amendments and directed to furnish reply/ objections to the above notice within 15 days from the date of receipt of the notice.

Further, you are hereby given a opportunity of hearing before the Task Force committee at T.S Pollution Control Board, Zonal Office, Hyderabad, H.No.6-3-1219, Block C, Ward No.91, 2nd Floor, Backside of Country Club, Kundanbagh, Umanagar, Begumpet, Hyderabad - 500016 on **23.01.2023 at 11.30 A.M** to file objections on the assessment of the Environmental Compensation and attend with all relevant information.

(14)

You are hereby directed to attend the hearing on above date, failing which decision will be taken on merits of the case and assessment of Environmental Compensation will be finalized and levied.


JOINT CHIEF ENVIRONMENTAL ENGINEER

✓ To
M/s. Bhaskar Medical College & Bhaskar General Hospital
(Joginpally B.R Educational Society),
Yenkapally(V), Moinabad(M),
Rangareddy District.

